

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD

Review Application No.19 of 1994

in

O.A. No. 357 of 1994

S. S. Shukla

.... Applicant

Versus

Union of India & others

.... Respondents

HON'BLE MISS USHA SEN, MEMBER(A)
HON'BLE MR. T.L. VERMA, MEMBER(J)

(By Hon'ble Miss Usha Sen- AM)

This review application has been filed against the judgment dated 4.3.1994 in O.A. No.357 of 1994. By this judgment a direction was issued to the respondents to decide the representations dated 21.2.1994 of the applicant within a period of one month from the communication of the order and to allow the applicant to continue in service till the representation is decided. The O.A- was disposed of at admission stage with this direction.

2- This review application has been filed by the respondents in which they have interalia urged that they tried to trace the representation of the applicant in the office but could not do so and it appears that the same was not received in their office.

3- We have gone through the review application. We do not find any error apparent on the ^{surface} of the record to warrant a review of the order dated 4.3.1994 under challenge. In case the representation is not traceable in the offices of the respondents they may give a reply to the copy of the representation supplied along with the copy of the aforementioned judgment of 4.3.1994. With this observation the Review Application is disposed of.

MEMBER(J) *J. K. Sharma*
DATED: ALLAHABAD May 13 1994.
(ISPS)

Usha Sen
MEMBER(A)